IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(*through* Hybrid Mode)
COURT-I

Item No. 116

CA No. 716/2024, 648/2022, 647/2022, 649/2022, CONT A. 1/2023, 589/2021, 1084/2024, 1088/2024, 1092/2024
In
CP (IB) No. 174/Chd/Chd /2018
(Admitted)

IN THE MATTER OF:

Small Industrial Development Bank of India …Petitioner/ Financial Creditor

Vs.

International Mega Food Park Ltd. …Respondent/ Corporate Debtor

Under Section: 7, 43(1), 49(2), 66(1), 60(5), 424 IBC 2016, Rule 48(2) NCLT

Due to non-availability of Sh. Umesh Kumar Shukla, Hon'ble Member(T) on the medical grounds, the present matter is renotified to 07.08.2024.

-sd-
Court Officer

July 18, 2024
SM